

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "SMC", PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT

आयकर अपील सं. / ITA No.845/PUN/2019

निर्धारण वर्ष / Assessment Year : 2014-15

Dinesh Raghunath Patil, 1182/11, E-Ward, Shripant Complex, 3 rd Lane, Rajarampuri, Kolhapur, Maharashtra – 416 008 PAN : AIAPP7569B	Vs.	ITO, Ward-2(2), Kolhapur
(Appellant)		(Respondent)

Appellant by None
Respondent by Shri M.G. Jasnani

Date of hearing 09-03-2022
Date of pronouncement 09-03-2022

आदेश / ORDER

This appeal by the assessee arises out of the order passed by the CIT(A)-2, Kolhapur on 02-04-2019 in relation to the assessment year 2014-15.

2. Before me, the assessee has filed a letter dated 08-03-2022 seeking withdrawal of the appeal. The relevant contents of such letter read as under :

"I have filed an appeal before ITAT Pune and details of the same is under :

*Name of Appellant : Dinesh Raghunath Patil
Appeal No.: ITA 845/PUN/2019
Assessment Year : 2014-15
Hearing Bench : SMC
Respondent : ITO, Ward-2(2)
Appeal filed on : 30-05-2019*

Now I have applied for Vivad se Vishwas Scheme and I have received Form 3 of the scheme. As I have received Form 3 of the scheme, I wish to withdraw the said appeal. Taxes as mentioned

*in Form 3 is also paid and copy of challan is attached herewith.
I have also received Form V which is full and final for the scheme.*

As per the provisions of section 4(2) of the scheme, if applicant received Form 3, the appeal pending before CIT(A) or ITAT is deemed to be withdrawn.”

3. The Id. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 09th March, 2022.

**Sd/-
(R.S.SYAL)**

उपाध्यक्ष/ VICE PRESIDENT

पुणे Pune; दिनांक Dated : 09th March, 2022

Satish

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order is forwarded to :

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. आयकर आयुक्त(अपील) /
The CIT (Appeals)-2, Kolhapur
4. The Pr. CIT-2, Kolhapur
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे “SMC”
/ DR ‘SMC’, ITAT, Pune;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	09-03-2022	Sr.PS
2.	Draft placed before author	09-03-2022	Sr.PS
3.	Draft proposed & placed before the second member	--	JM
4.	Draft discussed/approved by Second Member.	--	JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		